## **COURT - I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 679 OF 2017 IN DFR NO. 633 OF 2017

Dated: 14<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Eastern India Powertech Limited ... Appellant(s)

Vs.

Assam Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. K. Venugopal, Sr. Adv.

Mr. Aditya Jalan Mr. Paresh Lal Mr. Priyank Ladoia

Counsel for the Respondent(s) : ---

## **ORDER**

IA NO. 679 OF 2017 (Appl. for condonation of delay in refiling the appeal)

There is 168 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>09.10.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson